

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

1. Dr. Pramod Deo, Chairperson
2. Shri Bhanu Bhushan, Member
3. Shri R.Krishnamoorthy, Member
4. Shri S.Jayaraman, Member

**Petition No152/2008  
(Suo motu)**

**In the matter of**

Maintenance of Grid Discipline – Compliance of provisions of the Indian Electricity Grid Code.

**And in the matter of**

1. Uttar Pradesh Power Corporation Limited, Lucknow
2. Shri Awanish Awasthi, Managing Director, Uttar Pradesh Power Corporation Limited, Lucknow

**...Respondents**

**ORDER**

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (the Act), the Central Electricity Regulatory Commission (the Commission) has specified Indian Electricity Grid Code (the Grid Code). Paras 5.4.2(a) and 6.4.4 of the Grid Code enjoin upon the State utilities to endeavor to restrict their net drawal from the grid to their respective drawal schedule whenever the system frequency is below 49.5 Hz. Extracts of relevant paras of the Grid Code are reproduced below:

*“5.4.2 Manual Demand Disconnection*

*(a) As mentioned elsewhere, the constituents shall endeavour to restrict their net drawal from the grid to within their respective drawl schedules whenever the system frequency is below 49.5 Hz. When the frequency falls below 49.0 Hz, requisite load shedding (manual) shall be carried out in the concerned State to curtail the over-drawal.”*

*6.4 Demarcation of responsibilities*

4. *Provided that the States, through their SLDCs, shall always endeavour to restrict their net drawal from the grid to within their respective drawal*

*schedules, whenever the system frequency is below 49.5 Hz. When the frequency falls below 49.0 Hz, requisite load shedding shall be carried out in the concerned State(s) to curtail the over-drawal.”*

2. In keeping with the above noted provisions of the Grid Code, manual load shedding has to be carried out to curtail over-drawal when the grid frequency falls below 49.0 Hz.

3. It has been reported by Northern Regional Load despatch Centre that on 13.10.2008 and 14.10.2008, the first respondent had over-drawn electricity during a number of time-blocks. It is noted that the first respondent continued to overdraw at frequency of 49.0 Hz or below (though shown as 49 Hz by the Special Energy Meters since these meters record the frequency as 49.0 Hz even when it is below 49.0 Hz) during the following time blocks on 13.10.2008 and 14.10.2008:

Time Block	System Frequency (Hz.)	Uttar Pradesh Power Corporation Ltd			
		Schedule (MW)	Drawal (Avg. MW)	Over-drawal (MW)	Percentage of over-drawal
<b>13.10.2008</b>					
88	49	2965	3871	906	30.55
89	49	3053	4318	1265	41.43
90	49	3082	4347	1265	41.04
91	49	3132	4433	1301	41.53
92	49	3122	4446	1323	42.37
93	49	3180	4471	1291	40.59
<b>14.10.2008</b>					
89	49	2840	4295	1455	51.23
90	49	2836	4328	1492	52.61
91	49	2882	4245	1363	47.29
92	49	2961	4207	1246	42.08
93	49	3083	4208	1125	36.49
94	49	3092	4211	1119	36.19
95	49	3096	4156	1060	34.23
96	49	3096	4297	1201	38.74

4. The above acts of the first respondent amount to non-compliance of the provisions of the Grid Code.

5. The first respondent is directed to show cause as to why penalty under Section 142 of the Act be not imposed on it for over-drawal separately for each of the time blocks. The reply may be submitted latest by 10.12.2008.

6. Similarly, the second respondent is also hereby directed to show cause, latest by 10.12.2008, as to why as a person responsible to Uttar Pradesh Power Corporation Ltd, the first respondent for conduct of its business should also not be deemed to be guilty of non-compliance of the provisions of the Grid Code along with the first respondent, under Section 149 of the Electricity Act, 2003, and not punished accordingly.

6. List this petition for further directions on 16.12.2008.

**Sd/-**  
[S. JAYARAMAN]  
MEMBER

**Sd/-**  
[R. KRISHNAMOORTHY]  
MEMBER

**Sd/-**  
[BHANU BHUSHAN]  
MEMBER

**Sd/-**  
[DR. PRAMOD DEO]  
CHAIRPERSON

New Delhi, dated 27<sup>th</sup> November 2008